

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKLULAM BENCH

O.A.No.595/97

Wednesday this the 30th day of April, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M.R. Bharathan,
S/o Raghavan P.K., Deckhand,
Central Marine Fisheries Research Institute,
Kochi, residing at Mandakkara House,
Kochi-14. .. Applicant

(By Advocate Mr. P.V. Mohanan)

Vs.

1. The Director General,
Indian Council of Agricultural Research,
Krishi Bhavan, Dr. Rajendra Prasad Road,
New Delhi-110 001.
2. The Director,
Central Marine Fisheries Research Institute,
PB No.1603, Tatapuram PO, Kochi.14. .. Respondents

(By Advocate Mr. Jacob Varghese (represented)

The application having been heard on 30.4.1997 the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant who is a Deckhand
under the second respondent is that he has been
unjustifiably denied the scale of pay of Rs. 975-1540 which
had been given to his counterparts in other institutes.
Therefore he has filed this application for a declaration
that he is entitled to have his pay fixed in the scale
Rs.975-1540 and also for a declaration that he is
entitled to get the benefit of Technical Service including
fixation of scale of pay, assessment and other
consequential benefits. Claiming fixation of pay in the
scale of Rs.975-1540 the applicant had made a
representation on 8.11.96. But the prayer for extension of

the benefit of Technical service was not claimed in that representation as the reclassification was only under process at that time. Therefore, in this application the applicant has claimed the relief of being included in the technical service in addition to fixation in the scale of pay of Rs.975-1540.

2. The learned counsel appearing for respondents states that the claim of the applicant for fixation of pay as also for the benefit of technical service as projected in this application shall be considered by the second respondent within a time schedule stipulated by this Tribunal. The counsel for the applicant states that the applicant will be satisfied if such a direction is given.

3. In the light of the above development, we admit this application and dispose it of with the direction to the second respondent to consider the claim of the applicant put forth in this application for the refixation of his pay in the scale of Rs.975-1540 as also the benefit of technical service including fixation of scale of pay, assessment and other consequential benefits in accordance with law and in the light of the rules and instructions in this behalf and to give the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 30th day of April, 1997.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


A.V. HARIDASAN

VICE CHAIRMAN

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